

ITEM NO.10

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).247/2018

S SOLOMON SHAIKH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 20-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr.Abhishek Jebaraj, Adv.  
Mr.Abraham Mathews, Adv.  
Mr.Nishe Rajen Shonker, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

In the course of hearing, learned counsel for the petitioner submitted that he has submitted a representation to respondent Nos.1 and 2 on 13.08.2018. It is also his submission that they may be directed to dispose of the said representation.

Having heard learned counsel for the petitioner and without expressing any opinion on the merits of the case, we direct respondent No.1 to dispose of representation dated 13.08.2018, working in harmony with respondent No.2, within four weeks hence.

With the aforesaid direction, the writ petition stands disposed of.

(Chetan Kumar)  
AR-cum-PS

(H.S.Parasher)  
Assistant Registrar